

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 2 of 2025

1. S.Sumathi,
W/o.late M.K.Suresh
Edapalayam, Pappankuppan Village,
S.R.Kandigai Post, Gummidipoondi Taluk,
Thiruvallur District-601 201 & ors.

...Applicants

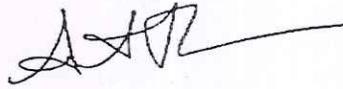
Vs

The State of Tamil Nadu
Rep. by its Chief Secretary
Fort St. George, Chennai-600 009 & ors.

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
Original Application No. 2 of 2025

1. S.Sumathi,
W/o.late M.K.Suresh
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Thiruvallur District-601 201.
(Cell:9952496693 (Mail Id:gayathrisuresh1904@gmail.com) .
2. Aruna,
D/o.late Thathaiah
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S.R.Kandigai Post,
Gummidipoondi Taluk,
Thiruvallur District-601 201.
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3. Venkatachalam,
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Edapalayam, Pappankuppan Village, S.R. Kandigai Post,
Gummidipoondi Taluk, Thiruvallur District-601 201.
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S/o.late Thathaiah
Edapalayam, Pappankuppan Village, S.R.Kandigai Posi,
Gummidipoondi Taluk, Thiruvallur District 601 201.
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5. Sandiya,
W/o.Chenjukumar
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S.R.Kandigai Post,
Gummidipoondi Taluk,
Thiruvallur District 601 201.
(Cell:9840083169) (Mail Id: jayachand87@gmail.com).
6. Munirathinan,
S/o.late Munusamy
Edapalayam, Pappankuppan Village,
S.R.Kandigai Post,
Gummidipoondi Taluk,


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Thiruvallur District-601 201.
(Cell: 9751192122) (Mail Id:vm1528@gmail.com).

.....Applicants.

-Vs-

1. The State of Tamil Nadu
Rep. by its Chief Secretary
Fort St. George, Chennai-600 009.
Ph:044-25671555 (Mail Id:cs@tn.gov.in).
2. The State of Tamil Nadu
Rep. by its Principal Secretary,
Environment & Forests,
Fort St. George, Chennai-600 009.
Ph: 044-25670040 (Mail Id: forsec@tn.gov.in).
3. The Member Secretary
Tamil Nadu Pollution Control Board,
76, Mount Salai,
Guindy, Chennai-600 032.
Ph: 044-22353134 137 (Mail Id:grievance@tnpcb.gov.in).
4. The District Collector,
Collectorate, Tiruvallur District,
Thiruvallur.602 001
(Phone: 044-27661600) (Mail Id - collrtir@nic.in).
5. The Tahsildar,
Gummudipoondi Taluk,
Gummudipoondi,
Thiruvallur District-601 201.
Ph:044-27921491
(Mail Id:gpdtlk.tntr@nic.in).
6. The District Environmental Engineer
Tamil Nadu Pollution Control Board.
Plot No.88A, SIPCOT Industrial Complex,
Gummidipoondi-601 201,
Tiruvallur District.
(Phone: 044-27922465) (Mail Id:degmp@tnpcb.gov.in)

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7. M/s. Emerald Tyre
Manufacturers Limited.
Rep. by its Managing Director,
Plot No.79 and 80, EPIP, SIPCOT
Industrial Complex,
Gummidipoondi-601 201.
Ph:6874714873, 044 67905509
(Mail Id: hmr@emeraldtyres.com).

.....Respondents.

**REPORT FILED ON BEHALF OF THE THIRD AND SIXTH
RESPONDENTS- THE TAMIL NADU POLLUTION CONTROL
BOARD**

1. I, S.Bharathidasan, Son of Thiru.M.Selvaraj , aged about 59 years, having my office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:

2. I respectfully submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this report on behalf of the Third and Sixth respondents and as such I am well acquainted with the facts of the case from the records available in our office.

3. It is respectfully submitted that the Original application is filed with the following prayers that this Hon'ble Tribunal may be pleased to :

A. Directing the 3rd respondent to inspect the factory of 7th respondent company and Edapalayam Village, Pappankuppam Hamlet, Gummidipoondi.

B. Directing the 3rd respondent to issue necessary instructions to the 7th respondent company to prevent their polluted activities and to protect the environment of edapalayam village, Pappankuppam Omlet in accordance with the Air (Prevention and Control of Pollution) Act, 1981 as amended and the Water (Prevention and Control of Pollution) Act, 1974 and other environment laws and guidelines within stipulated time as fixed by this Hon'ble bench.

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- C. To pass order that if the 7th respondent company failed to comply above such directing the 3rd respondent to issue an order of closure against the 7th respondent company.
- D. To pass appropriate further or other order or orders as this Hon'ble bench may deem fit and proper in the circumstances of this case and thus render justice.

4. It is respectfully submitted that the 7th Respondent unit M/s. Emerald Tyre Manufacturers Limited located at Plot No.79 & 80, EPIP Zone, SIPCOT Industrial Complex, Gummidipoondi, Pappankuppam Village, Gummidipoondi Taluk, Tiruvallur District is operating and carrying out the manufacturing of Solid Tyres, Industrial Pneumatic Tyres, Tubes for Tyres, Flaps, Industrial Rubber Products and Rubber Compound. The unit is in operation since 2006.

5. It is respectfully submitted that said unit has obtained Consent to Operate for Expansion, vide Proceedings No.: T3 / TNPCB / F.0087GMP/ RL / GMP / W&A / 2024 dated: 14.11.2024 with validity up to 31.03.2025 for the manufacturing of Solid Tyres 600 of Tonnes/Month, Industrial Pneumatic Tyres of 500 Tonnes/Month, Tubes for Tyres of 20 Tonnes/Month, Flaps of 5 Tonnes/Month, Wheels of 150 Tonnes/Month, Industrial Rubber Products of 50 Tonnes/Month, Rubber Compound of 875 Tonnes/Month, and to discharge Sewage of 17 KLD On land for gardening and Trade Effluent of 1.5 KLD - On land for gardening and to let out emission through Inter mixer of raw material Dust collectors with stack , Boiler - Capacity 8 Ton/hr Dust & 4 Ton/hr Individual dust collector attached to Common Stack, Buffing Section Dust Extraction System, Shot Blasting Dust Collector, DG Set 625 KVA Acoustic enclosures with stack and DG Set 625 KVA Acoustic enclosures with stack. The same was renewed for a period upto 31.03.2026

6. It is respectfully submitted that a complaint was received from one Thiru. Iyyappan on 14.06.2024 by the DEE, TNPCB, Gummidipoondi regarding discharge of the effluent from the unit flowing outside of its premises reaching nearby agricultural land and affecting agricultural activities. Based on this complaint, the unit was inspected on 14.06.2024 by the DEE, TNPCB,

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Gummidipoondi, and during inspection it was observed that the gunny bags of carbon black were found dumped outside the premises to which the boiler blow down water got mixed and reached the nearby lands. A sample of the water discharged was collected and sent for analysis.

7. It is respectfully submitted that based on the observations made during the inspection, a Show Cause Notice was issued by the DEE, TNPCB, Gummidipoondi vide proceedings dated 15.06.2024 for discharging of boiler blow down water mixed with carbon black outside its premises in to agricultural land, resulting in complaint and thereby violating the conditions of the consent order issued under the Water (Prevention and Control of Pollution) Act, 1974, as amended. The unit furnished its reply to the show cause notice on 01.07.2024, wherein it is informed that due to continuous rain, the boiler blow-down, which is utilised for plantation got stagnated and overflowed to the nearby agricultural lands, through the hole in the compound wall, which was closed immediately and that no effluent is discharged outside since then. The same was confirmed with subsequent inspections. Further, the Report Of Analysis (ROA) dated 01.07.2024 of the water discharged into the agricultural lands indicates that the same is meeting the standards prescribed by the Board.

8. It is respectfully submitted that similar complaints were also received from Tmt. Sumathi and 4 others (The applicants) on 17.07.2024, to which a reply was furnished in detail to the applicants vide letter dated 18.07.2024 by the DEE, TNPCB, Tiruvallur about the Show Cause Notice issued to the unit and the ROA of the sample reveals that the same is meeting the standards prescribed by the Board,.

9. It is respectfully submitted that the industry has taken action to refrain the effluent reaching outside the premises immediately and that the effluent discharged is within the standards prescribed by the Board, hence it is decided that further course of action on the show cause notice shall be dropped. was

10. It is respectfully submitted that TNPCB has also conducted Ambient Air Quality Survey on 12.07.2024, in the vicinity of the industry and the Report of Analysis reveals that the parameters are within the standards prescribed by the

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Board. The Ambient Air Quality Survey conducted at 5 locations such as On Top of Scaffolding near boiler the pollutant concentrations ($\mu\text{g}/\text{m}^3$) for PM_{10} , $\text{PM}_{2.5}$, SO_2 , NO_2 was $64.2 \mu\text{g}/\text{m}^3$, $36.1 \mu\text{g}/\text{m}^3$, $15.1 \mu\text{g}/\text{m}^3$ and $17.6 \mu\text{g}/\text{m}^3$ which are within the limits of NAAQS with its concentration in Ambient Air, On Top of Scaffolding near main Security Gate the pollutant concentrations ($\mu\text{g}/\text{m}^3$) for PM_{10} , SO_2 , NO_2 are $79.2 \mu\text{g}/\text{m}^3$, $15.8 \mu\text{g}/\text{m}^3$ and $18.3 \mu\text{g}/\text{m}^3$ which are within the limits of NAAQS, On Top of Scaffolding near DG Room the pollutant concentrations ($\mu\text{g}/\text{m}^3$) for PM_{10} , SO_2 , NO_2 was $78.9 \mu\text{g}/\text{m}^3$, $16.6 \mu\text{g}/\text{m}^3$ and $19.3 \mu\text{g}/\text{m}^3$ which are within the limits of NAAQS, On Top of Scaffolding near Canteen the pollutant concentrations ($\mu\text{g}/\text{m}^3$) for PM_{10} , SO_2 , NO_2 was $80 \mu\text{g}/\text{m}^3$, $17.2 \mu\text{g}/\text{m}^3$ and $20.2 \mu\text{g}/\text{m}^3$ which are within the limits of NAAQS, On Top of Scaffolding near FO Storage area the pollutant concentrations ($\mu\text{g}/\text{m}^3$) for PM_{10} , $\text{PM}_{2.5}$, SO_2 , NO_2 was $84.2 \mu\text{g}/\text{m}^3$, $42 \mu\text{g}/\text{m}^3$, $17.5 \mu\text{g}/\text{m}^3$ and $20.9 \mu\text{g}/\text{m}^3$ which are within the limits of NAAQS with its concentration in Ambient Air.

11. It is respectfully submitted that the Stack Monitoring Survey conducted at Four Locations viz Boiler - 8T / hr Fuel:- wood APC Measure with it pollutants Concentration (mg/Nm^3) such as PM, SO_2 , NO_2 were $54.8 \text{ mg}/\text{Nm}^3$, $74.6 \text{ mg}/\text{Nm}^3$, $161.1 \text{ mg}/\text{Nm}^3$, DG set - 625 KVA Fuel:- HSD APC Measure Acoustic with it pollutants Concentration (mg/Nm^3) such as PM, SO_2 , NO_2 were $48.1 \text{ mg}/\text{Nm}^3$, $64 \text{ mg}/\text{Nm}^3$, $152.5 \text{ mg}/\text{Nm}^3$, DG set - 625 KVA Fuel:- HSD APC Measure Acoustic with it pollutants Concentration (mg/Nm^3) such as PM, SO_2 , NO_2 are $47.7 \text{ mg}/\text{Nm}^3$, $58.6 \text{ mg}/\text{Nm}^3$, $151.2 \text{ mg}/\text{Nm}^3$ and Dust collector Fuel EB APC Measure with it pollutants Concentration (mg/Nm^3) such as PM, were $40 \text{ mg}/\text{Nm}^3$.

12. It is respectfully submitted that the Report of Analysis of Ambient Air Quality, Stack Monitoring/Ambient Noise Level Survey and the Report of Analysis of Stack Monitoring survey conducted on 22.05.2023 and 12.07.2024 reveals that the particulate matter collected from the discharge of 8 T/Hr capacity Boiler was within the standards prescribed by the Board, which ensures that the APC measures provided was adequate.

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13. It is respectfully submitted that the industry has provided the required measures for the control of water and air pollution. The sewage generated from the workmen is collected, treated in a Sewage Treatment Plant and the treated sewage is used on land for gardening. The waste water generation due to the industrial activity is only the Boiler Blow Down, which was collected and used for Gardening purposes, on their own land, within the premises. Similarly, the industry has provided the required Air Pollution Control measures such as Dust Extraction System, Dust Collector etc., for the control of air pollution. The performance of the Sewage Treatment Plant and the Air Pollution Control measures are found to be satisfactory, and the same was inferred based on the ROA of the samples of treated sewage collected and analyzed by TNPCB and the Ambient Air Quality and Stack Monitoring Survey conducted in the vicinity of the industry.

14. It is respectfully submitted that when the complaint from the public was received against the discharge of effluent outside the premises pertaining to the 7th Respondent unit, inspection was conducted by the TNPCB officials, sample of wastewater reaching the outside was collected, Show Cause Notice was issued on 15.6.2024 by the DEE, TNPCB, Gummidipoondi, complainants were informed of the action taken, and further action was dropped as the quality of the water discharged was within the standards prescribed by TNPCB. In as much as the quality of the waste water discharged was within the standards prescribed, it is unlikely to cause any pollution and as such the averments made by the Applicant are baseless. Hence, further course of action on the Show Cause Notice has not been initiated against the unit. Similarly, the Report of analysis of Ambient Air Quality monitoring at 5 locations, stack monitoring for the emission source and Ambient Noise Level at 5 locations survey conducted on 12.07.2024 is found to be within the standards prescribed in all five stations. The level of PM₁₀ was found to have a maximum value of 79.2 microgram/cubic meter, as against the standard of 100 microgram/cubic meter, the level of Sulphur Dioxide was found to have a maximum value of 17.5 microgram/cubic meter, as against the standard of 80 microgram/cubic meter, and similarly the level of Oxides of Nitrogen was found to have a maximum value of 20.9 microgram/cubic meter, as against the standard of 80


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microgram/cubic meter. Similarly, the level of Particulate Matter emitted from the stack attached with Boiler was found to be 54.8 mg/Nm³ as against the standard of 150 mg/Nm³.

15. It is respectfully submitted that based on the complaint received, the unit was again inspected on 26.11.2024 by the DEE, TNPCB, Gummidipoondi and observed that the unit was in operation and the Sewage generated is treated in the Sewage Treatment Plant, that all the components of STP were in operation and that the treated sewage was found discharged within the premises for gardening. The Trade effluent generated (Boiler blow down) is collected in the sump and utilised for gardening and all the APC measures such as Inter mixer of raw material Dust collectors with stack, Boiler - Capacity 8 Ton/hr Dust & 4 Ton/hr Individual dust collector attached to Common Stack, Buffing Section Dust Extraction System, Shot Blasting Dust Collector were found under operation.

16. It is respectfully submitted that the unit was inspected on 15.04.2025 by the DEE, TNPCB, Gummidipoondi and the following were noticed:

- a. During inspection, the unit was in operation engaged in manufacturing of different size of pneumatic tyres which was used for industrial vehicles/off-road transport vehicles.
- b. Sewage generated by the unit was treated in the Sewage Treatment Plant. All the components of Sewage Treatment plant were in operation.
- c. Trade effluent generated from Boiler blow down was collected in the collection tank and utilised for gardening.
- d. All the Air Pollution Control measures were in operation. The unit is operating only the existing Boiler of capacity 8T/hr provided with Individual Dust Collector attached to Common stack and the Boiler of capacity 4 T/hr provided Individual Dust Collector attached to Common stack is kept in stand-by and the APC measure provided by the unit were found to be adequate. The Report of Analysis of Stack Monitoring survey conducted on 12.07.2024 reveals that the particulate matter collected from the discharge of 8 T/hr capacity Boiler was within the

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standards prescribed, which ensures that the APC measures provided is adequate.

- e. Subsequently, Renewal of Consent has been issued to the unit vide Proceeding No. F.0087GMP/RL/JCEE-M/TNPCB/GMP/W&A/2025 dated 20/05/2025 with validity upto 31.03.2026
- f. At present, there is no specific complaint against the unit.

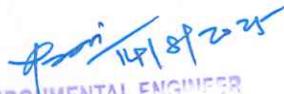
Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order or further other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

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 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
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VERIFICATION

I, S. Bharathidasan, Son of Thiru M.Selvaraj, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, having office at No.76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

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 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
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**REPORT FILED ON BEHALF OF THIRD
AND SIXTH RESPONDENT -TAMIL
NADU POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:18.08.2025.

Date of Hearing:23.08.2025

